The Jammu and Kashmir Village Panchayat (Extension of Term and Validation) Act, 1975

Act 14 of 1975

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THE JAMMU AND KASHMIR VILLAGE PANCHAYAT (EXTENSION OF TERM AND VALIDATION) ACT, 1975.

(Act No. XIV of 1975)

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THE JAMMU AND KASHMIR VILLAGE PANCHAYAT (EXTENSION OF TERM AND VALIDATION) ACT, 1975.

(Act No. XIV of 1975)

[Received the assent of the Governor on 19th August, 1975 and published in Government Gazette dated 20th August, 1975.]

An Act to extend and validate the term of office of Panches, Sarpanches, Naib-Sarpanches, Members of Panchayati Adalats and Chairmen Panchayati Adalats.

Be it enacted by the Jammu and Kashmir State Legislature in the Twenty-sixth Year of the Republic of India as follows:—

1. Short title.—This Act may be called the Jammu and Kashmir Village Panchayat (Extension of Term and Validation) Act, 1975.

2. Extension of term and validation.—Where the term of office of any Panch, Sarpanch, Naib-Sarpanch, Member of a Panchayati Adalat or Chairman Panchayati Adalat as provided for by or under the Jammu and Kashmir Village Panchayat Act, 1958 (hereinafter referred to as 'the principal Act') has expired prior to the commencement of this Act, such term shall, notwithstanding anything contained in the principal Act or any other law for the time being in force, be and shall always be deemed to have been validly extended up to [such date x x x] as the Government may by notification in the Government Gazette notify] and anything done or any action or proceeding taken or any order passed by a Panchayat including any action or proceeding taken or order or decree passed by a Panchayati Adalat during the term so extended, shall not be called in question merely on the ground that such thing was done or such proceeding or action was taken or such order or decree was passed after the expiry of the term of office provided for by or under the principal Act.